

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1969

ANSWERED ON:04.12.2014

CONSTITUTION OF GRAM PANCHAYAT

Gandhi Shri Dilip Kumar Mansukhlal;Godse Shri Hemant Tukaram;Rajoria Dr. Manoj

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the criteria for constituting a Gram Panchayat in a village or in a cluster of villages in each state of the country;
- (b) whether the Union Government proposes to change the population criteria in order to constitute a Gram Panchayat in each village and make constitutional amendments or issue guidelines in this regard;
- (c) if so, the details thereof;
- (d) the number of village Panchayats in the country including Rajasthan and Maharashtra, State-wise;
- (e) the district-wise, Panchayat buildings constructed under Rashtriya Gram Swaraj Yojana (RGSY) in the States, State-wise;
- (f) whether any assistance is provided by the Union Government to the States including assistance being provided under RGSY; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

- (a) In terms of Article 243(C)(1) of Part IX of the Constitution, all States and Union Territories to which the provisions of Part IX of the Constitution apply have their respective Panchayati Raj Legislations which, inter-alia, make provision with respect to the composition of Panchayats provided that the ratio between the population of the territorial area of a Panchayat at village level and the number of seats in a village Panchayat to be filled by election shall, so far as practicable, be the same throughout the State.
- (b) No, Madam.
- (c) Does not arise.
- (d) Number of village Panchayats in the country State- wise including Rajasthan & Maharashtra is at Annexure-I.
- (e) Under the scheme of RGSY the funds were provided to the States for the admissible activities including construction of Gram Panchayat bhawans. The details of Gram Panchayat Bhawans, State-wise and year-wise, for which financial assistance were provided under RGSY is given at Annexure-II.
- (f) & (g) The scheme of RGSY had been under implementation during the years 2008-09 upto 2012-13 and has been subsumed under RGPSA with effect from March, 2013. The scheme of RGPSA has been fully operationalized with effect from 2013-14. Under the scheme, financial assistance is provided to States/ UTs on the basis of justified proposals contained in their perspective plans and annual plans. The year wise financial assistance provided under RGSY and RGPSA is at Annexure-III.